

Shrimati Renu Chakravartty (Barackpore): I have one submission to make. We have had two accidents one after another. The earlier accident had also resulted in an enquiry departmentally. Here, again, we are having an enquiry: not a judicial enquiry as has been echoed in this House earlier. It is a very serious accident: 28 wagons remaining and 46 going away. It is serious enough to warrant that this House takes notice of it and makes our feelings clear about the need for a judicial enquiry.

Mr. Speaker: Has the hon. Lady Member any more facts to disclose beyond what has been said here just now?

Shri Renu Chakravartty: My point is that we had one accident which was followed by a departmental enquiry. Within two weeks or three weeks, we have a second accident. The earlier discussion was also stopped on the ground that there was going to be just an enquiry. Again, this has happened. I want that there should more enquiry into this matter of a judicial kind so that we really find where the trouble lies. That is what I would urge upon you.

Mr. Speaker: In a nut shell, the question comes to this that there is demand that there ought to be a judicial enquiry.

Shri Nambiar (Tiruchirapalli): I would add that there is a definite difference between a judicial enquiry and the other enquiry. I was one of those who participated in a judicial enquiry where a member of the public will have an opportunity to give evidence. Otherwise, in a departmental enquiry, there is no such thing.

Mr. Speaker: I was now just called upon to decide whether I should give my consent to the adjournment motion. The thing that is now brought up is that a judicial enquiry is necessary. No other Member has now disclosed that he is in possession of any other facts beyond what has now

disclosed here. How can I give my consent to the adjournment motion? That is a different matter. After this enquiry is completed, if a discussion is needed or required by Members, certainly it would be a question for consideration. I will consider if there are a series of accidents that Members might have an opportunity to discuss that.

Shri Nambiar: It would be prejudiced.

Mr. Speaker: Not that. I will now pass on to the Calling Attention Notice. Shri Bishanchander Seth.

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय,

Mr. Speaker: Shri Bishanchander Seth.

12.22 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

WHEREABOUTS OF PHIZO AND REPORTED MOVEMENT OF ANOTHER GROUP OF HOSTILE NAGAS TO PAKISTAN

Shri Bishanchander Seth (Etah): Under Rule 197, I beg to all the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

The reported arrival of Mr. Phizo in East Pakistan and the march of another group of hostile Nagas to Pakistan.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, it is difficult for me to give any very definite information about Mr. Phizo. Our information is that on the 9th of May, he was to have left London for Geneva. He did not, as a matter of fact, leave that day: not by the time he was supposed to have left. He is supposed to go to Geneva to meet the International Red Cross people as well as some In-

[Shri Jawaharlal Nehru]

ternational commission of jurists. But, he did arrive there on the 9th evening and so far as we know, he is still there or was there till yesterday—in Geneva.

As for the other matter that the hon. Member has raised of other Nagas going to Pakistan, I have no definite information. I might mention, if I may refer to it, yesterday, there was a question raised about the Nagas who had gone there trying to form some kind of an emigre government there. I think it is highly unlikely. In fact, there was an article in a Pakistan paper saying how embarrassing it was for them to have those Nagas there and suggesting that they should be sent back to India. I do not think, therefore, that there is much chance; I cannot guarantee what other people may be thinking; but I do not think that there is much chance of others going there.

Shri Hem Barua (Gauhati): May I put a question? Before I put a question, I would just like to correct one thing.

Mr. Speaker: Is the hon. Member's name also there in the notice?

Shri Hem Barua: Yes.

Before I put my question, may I submit that the Prime Minister's interpretation of the word used by Pakistan, namely 'embarrassing' was slightly out of context. They have said 'embarrassing' and put that charge against India for letting out the Naga hostiles to get into East Pakistan. And they had used that word just in connection with that.

Now, I shall put my question. May I know whether it has come to the knowledge of our Government that Mr. Phizo has, of late, written a letter to the Chief Executive Officer as also the chairman of the advisory council in Nagaland to the effect that mercy be granted to the hostile Nagas, and at the same time to offer co-operation for representation of the

hostile Nagas on the Government in Nagaland. May I know whether this has come to the knowledge of Government?

Shri Jawaharlal Nehru: As far as I have been able to understand the hon. Member, he has said that somebody—I am not quite clear who it is . . .

Shri Hem Barua: Mr. Phizo, May I repeat my question?

Shri Jawaharlal Nehru: If the hon. Member could concisely put his question and not go into long preambles which confuse, it would be better.

Shri Hem Barua: I shall be very precise. It has transpired that Mr. Phizo has written a letter, of late, to the Chief Executive Officer of the Advisory Committee or Council in Nagaland, asking him to grant pardon or mercy to the Naga hostiles as also to give representation to the hostile Naga on the provisional Government in Nagaland.

Shri Jawaharlal Nehru: No, Sir. I have no information about that.

Shri S. M. Banerjee: In the newspapers, it has been reported as follows:—

"It is learnt that at the Sylhet meeting, Mr. Phizo was urged to return to Nagaland. A route through the Mizo Hills adjoining Chittagong was suggested for re-entering India, the reports said."

I want to know whether on the basis of this press report or the report available with Government, they have taken some concrete steps to see that he does not enter the Indian land.

Shri Jawaharlal Nehru: If Mr. Phizo enters India, well, he will normally be arrested. But if he goes elsewhere, I cannot guarantee that.

Shri S. M. Banerjee: If we are able to catch him.

Mr. Speaker: That is understood.

BOMB EXPLOSION IN GOA

Shri Bishanchander Seth: Under rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported bomb explosion in the hall of the Municipal building at Vascodagama in Goa."

Shri Jawaharlal Nehru: It is true that some kind of bomb was exploded at a place in Goa. We are trying to get further information about it by telephone, but we have not yet succeeded in getting it.

Shri Nath Pai (Rajapur): Some time back there was a report that when there was a meeting at Mapuca held to celebrate the liberation of Goa; a similar effort was made to terrorise those who were celebrating the liberation. This is the second effort. Will Government find out if there is a gang operating at the instance of the Portuguese, who are not very happy with the liberation? We suspect that this is an effort at sabotage.

Shri Jawaharlal Nehru: I cannot say whether there is a gang or not. If a person has thrown a bomb once or placed a bomb, and if he is not arrested, he may do it again. That is a possibility always, if he is bent on that. But if somebody is doing it, it is clear that he must be somebody who is opposed to the present regime there.

Shri Hem Barua: May I know whether it is not a fact that there are Goanese elements, I would say, relics of Portuguese imperial rule and vested interests, who are actively opposing the liberation of Goa, and they are functioning on that plane of opposition to the liberation of Goa and they are organising this sort of sabotage work?

Mr. Speaker: Government have no information so far as that is concerned.

Shri Priya Gupta (Katiyar): From the statement of the hon. Prime Minister, it appear that they will telephone and get the information. Has our Intelligence Branch failed so miserably that such an incident where a bomb was exploded at a place where the Military Governor was to address a meeting could not be reported to the Home Ministry here in the capital?

Mr. Speaker: Shri S. M. Banerjee.

Shri Priya Gupta: I want a reply to my question.

Mr. Speaker: Perhaps none is needed.

Shri S. M. Banerjee: From newspaper reports, it appears that a public reception in honour of the Military Governor of Goa was arranged but the same could not be held because of this explosion. I want to know whether the Prime Minister could give us some information as to whether this bomb was purposely placed there because this function was going to take place.

Shri Jawaharlal Nehru: As I have said, I am trying to get information from there. I may get it later. There is no good my giving odd bits of information which may not be correct.

UNDIPLOMATIC CONDUCT OF PAKISTANI DIPLOMATS IN CALCUTTA

Shri Hari Vishnu Kamath (Hoshangabad): Under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

The charges of undiplomatic and prejudicial activity reportedly levelled against the Pakistani diplomats in Calcutta by the West Bengal Government.

Shri Jawaharlal Nehru: When certain unfortunate incidents took place at Malda, the Deputy High Commissioner of Pakistan expressed a wish